

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 23RD DAY OF SEPTEMBER 2022

PRESENT

THE HON'BLE MR. ALOK ARADHE, ACTING CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE S. VISHWAJITH SHETTY

WRIT PETITION NO. 18614/2022 (GM-RES-PIL)

BETWEEN:

N.S.VIJAYANTH BABU LL.M

... PETITIONER

(BY SRI N S VIJAYANTH BABU, PETITIONER, PARTY-IN PERSON)

AND:

1. ADVOCATES' ASSOCIATION, BENGALURU(AAB)
REGISTERED SOCIETY
ADMINISTRATIVE OFFICE: VAKEELARA BHAVANA
CITY CIVIL COURT COMPOUND
AMBEDKAR VEEDHI, GANDHINAGAR
BENGALURU, KARNATAKA -560 009
REPRESENTED BY ITS GENERAL SECRETARY

2. KARNATAKA STATE BAR COUNCIL
OLD KGID BUILDING, AMBEDKAR VEEDHI
BENGALURU, KARNATAKA-560 001
REPRESENTED BY ITS CHAIRMAN

3. HIGH COURT OF KARNATAKA
DR. AMBEDKAR VEEDHI
BENGALURU, KARNATAKA-560 001
REPRESENTED BY ITS
REGISTRAR GENERAL
(HCLC SERVED)

... RESPONDENTS

THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE WRIT OF CERTIORARI OR ANY APPROPRIATE ORDER QUASHING THE INITIATIVE TAKEN UP BY RESPONDENT-1 VIDE ANNEXURE-A DATED 05.08.2022 AND ETC.

THIS W.P. COMING ON FOR PRELIMINARY HEARING, THIS DAY, **ACTING CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

Mr.N.S.Vijayanth Babu, the petitioner party-in-person.

Heard on the question of admission. The petitioner is an advocate and is practising in the Courts in Bengaluru. The petitioner is a Member of Advocates' Association, Bengaluru. In this public interest litigation, the petitioner *inter alia* seeks a writ of certiorari for quashment of the notice dated 05.08.2022 regarding issuance of new vehicle stickers for the members of the Advocates' Association,

Bengaluru. The petitioner, in addition, seeks a writ of prohibition to Advocates' Association, Bengaluru from proceeding further in pursuance of notice dated 05.08.2022.

2. Petitioner who has appeared in person submitted that no provision has been made for issuance of stickers to Advocates who are not members of the Advocates' Association, Bengaluru. It is, therefore, submitted that the Advocates who travel from other places to Bengaluru to argue their cases would be prohibited from parking their vehicles in the premises of the Courts. It is urged that the notice dated 05.08.2022 violates the rights of the Advocates under Section 30 of the Advocates' Act, 1961, to practice, who are not members of the Advocates' Association, Bengaluru.

3. We have considered the aforesaid submissions.

The notice dated 05.08.2022 appears to have been issued to regulate the entry of the vehicles used by the Advocates and is intended to find a solution to the parking problems faced by the Advocates. We have carefully perused the petition. No particulars have been furnished by the petitioner about the advocates who visit the Courts in Bengaluru from outside. The parking space in the premises of the Court is limited and the entry of the vehicles needs to be regulated. Even if a sticker is issued to an Advocate who is member of the Advocates' Association, Bengaluru, the same does not guarantee that the Advocates is entitled to parking space in the premises of the Court.

4. Section 30 of the Advocates' Act confers the right on the Advocates to practice. The same does not confer any right on any advocate to park his/her vehicle inside Court premises. There is no element of

public interest involved in this petition. The petition is misconceived.

In the result, the same is dismissed.

In view of dismissal of the petition, the pending interlocutory applications do not survive for consideration and are accordingly disposed of.

Sd/-

ACTING CHIEF JUSTICE

Sd/-

JUDGE

bkv